

employees of Satgram Colliery in Asansol; and

(b) if so, the result thereof?

**The Deputy Minister of Labour (Shri Abid Ali):** (a) and (b). A settlement was effected on March 8, 1961, whereby the management offered re-employment to 40 dismissed, discharged workers, 28 of these workers reported for duty and were re-employed; the remaining 12 did not respond.

#### Development Plan for Sikkim

\*879. { Shri Chunl Lal:  
Shri Ram Krishan Gupta:  
Shri Aurobindo Ghosal:  
Shri Ajit Singh Sarhad:  
Shri P. C. Borooah:  
Sardar Iqbal Singh:  
Shri Amar Singh Damar:

Will the Prime Minister be pleased to refer to the reply given to Starred Question No. 412 on the 28th February, 1961 and state:

(a) whether Government have considered and finalised the second development plan for Sikkim; and

(b) if so, the details thereof?

**The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan):** (a) Yes, Sir.

(b) A statement is laid on the Table of the House. [See Appendix III, annexure No. 24].

#### उत्तर प्रदेश में प्रसवारी कागज का कारखाना

\*880. { श्री भक्त वरदान :  
श्री राम कृष्ण गुप्त :  
श्री सुजीलाल :

क्या वाणिज्य तथा उद्योग मंत्री २४ मार्च, १९६१ के तारकित प्रश्न संख्या १०८२ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि उत्तर प्रदेश में प्रसवारी कागज का कारखाना स्थापित करने की प्रस्तावना किस अवस्था में है ?

उद्योग मंत्री (श्री मनुभाई झाह) :  
वोजना मंजूर कर दी गयी है ।

#### Training of Teacher Administrators

\*881. { Shri D.C. Sharma:  
Shri Tangamanl:  
Shri Kunhan:

Will the Minister of Labour and Employment be pleased to state:

(a) whether the Third Course for the training of Teacher Administrators has since been started in Bombay; and

(b) if so, the number of trainees selected for the same?

**The Deputy Minister of Labour (Shri Abid Ali):** (a) Yes, on the 18th July 1961.

(b) 43 candidates were selected for the course.

#### Amendments to Employees' State Insurance Act

\*882. { Shri Indrajit Gupta:  
Shri Ram Krishan Gupta:

Will the Minister of Labour and Employment be pleased to refer to the reply given to Starred Question No. 1689 on the 24th April, 1961 and state:

(a) whether any progress has since been made with regard to the proposal to amend the Employees' State Insurance Act;

(b) whether the proposals under consideration include those advocated by the workers' representatives on the Employees' State Insurance Corporation; and

(c) whether there is any proposal for increasing the rates of contribution by the employers or workers or both?

**The Deputy Minister of Planning and Labour and Employment (Shri L. N. Mishra):** (a) The Sub-Committee appointed by the employees' State Insurance Corporation has considered the proposed amendments. Its report will be considered by the Corporation in its meeting to be held on the 26.8.1961.